

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-278(PB)/2017

IN THE MATTER OF:

MS Shoe East Ltd. (Tomorrowland
Technologies Exports Limited)

.... APPLICANT / PETITIONER

Vs.

Union of India

....

RESPONDENT

SECTION:

Under Section 31 of Insolvency and Bankruptcy Code, 2016

Order delivered on 26.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Mr. Ajay K Jain, Mr. Atanu Karan Jain, Advs

For the Respondent(s) 1-2:-

Mr Mohanti & Anuroop Panda, proxy counsel

For the Respondent(s) 2:-

Mr Rajive R. Raj & Junaid Ali Khan, Advs

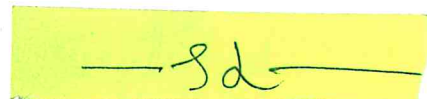
ORDER

Learned counsels for the parties are present. Learned counsel for the respondent prays for time by way of last chance on the ground that family member of learned counsel is not well.

List for final argument on 6th March 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**